



2025:DHC:152-DB



\$~42

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 10.01.2025

+ **W.P.(C) 274/2025 & CM APPL. 1332/2025, CM APPL. 1333/2025**

BIBEKANANDA DAS

.....Petitioner

Through: Mr.Sahil Mongia, Ms.Sanjana,
Mr.Yash Yadav, Advs.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Ms.Shagun Shahi, SPC with
Ms.Meera Chugh, Mr.Yash
Tyagi, Advs. along with ASI
Prahlad Kumar and SI Prahlad,
CISF.

Dr.Vijendra, Mr.Devendra,
Advs.

Mr.Sahaj Garg, SPC with
Mr.Vedansh Anand, GP with
Mr.Soomyadip Chakraborty,
Advs. for UOI.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MR. JUSTICE RAVINDER DUDEJA

NAVIN CHAWLA, J. (ORAL)

1. This petition has been filed by the petitioner challenging the impugned letter dated 21.12.2024 issued by the respondent no.2, informing the petitioner that the petitioner has been found



- “unsuitable for employment in CISF”.
2. The impugned order has been issued by the Commandant, CISF, RTC MPRTC, Behror, Anantpura, Alwar, Rajasthan. The petitioner himself is a resident of the State of Assam. We, therefore, enquired from the petitioner as to why this petition has been filed before this Court. He submits that the petition has been filed before this Court as the office of the Director General, CISF and the Ministry of Home Affairs is situated at Delhi.
 3. Apart from the fact that the Impugned Order dismissing the petitioner from service has not been issued at Delhi, it is trite law that “cause of action” means a bundle of facts which is necessary for the petitioner to prove in order to succeed in the proceedings. It does not completely depend upon a character of the relief prayed for by the petitioner. A small part of the cause of action arising within the territorial jurisdiction of a High Court may not be considered as a determinative factor compelling the High Court to decide the matter on its own merits. In such a case, the doctrine of *forum non conveniens* shall apply.
 4. In the present case, the Impugned Order dated 21.12.2024 has been issued by the Commandant, CISF, RTC MPRTC, Behror, Anantpura, Alwar, Rajasthan. Therefore, the cause of action has arisen at Alwar, Rajasthan. Merely because the office of the Director General, CISF and the Ministry of Home Affairs is situated at Delhi, it will not make this Court a *forum conveniens*.
 5. Applying the principle of the doctrine of *forum non conveniens*,

